

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 20/81 SCHEDULED TO BE HELD ON 1.1.2013 BUT ACTUALLY HELD ON 18.01.2013.

The Meeting No. 20/81 of Norms Committee-II was held on 18.01.2013 for the licensing year 2012-13 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

S.No	Name of the representatives & their Designation	Deptt.
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| 1. | Shri S.K.Jain, D.O. | DIPP |
| 2. | Shri S.S. Talk | MOS |
| 3. | Shri Parveen Sharma | DGFT |
| 4. | Shri Raman Kumar, FTDO | DGFT |

1	Case No.:9/2/81-ALC2/2012	Party Name:SRI KALISWARI METAL POWDERS PRIVATE LIMITED	Meet No/Date:20/81-ALC2/2012 01.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00009/AM13/	RLA File :35/24/040/00046/AM09/	Lic.No/Date:3510025459 22.12.2008	Defer Date:12.02.2013
	Decision :NC decided to send a letter to firm to submit requisite information as required by MSME vide U.O. No. 30(33)11-ME dated 29.11.2012.(copy enclosed) The case stands deferred and to be relisted on 12.02.2013.			

2	Case No.:13/33/81-ALC2/2010	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:20/81-ALC2/2012 01.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00330/AM11/	RLA File :04/24/040/00050/AM11/	Lic.No/Date:0410114216 01.06.2010	Defer Date:12.02.2013
	Decision : NC observed that comments of C&PC are awaited and decided to send a reminder to C&PC to expedite comments. The case stands deferred and to be relisted on 12.2..2013.			

3	Case No.:10/27/81-ALC2/2010	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:20/81-ALC2/2012 01.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00218/AM11/	RLA File :05/23/040/00022/AM11/	Lic.No/Date:0510269614 04.08.2010	Defer Date:12.02.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be relisted on 01.0112.2.2013.			

4	Case No.:2/11/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:20/81-ALC2/2012 01.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00071/AM12/	RLA File :25/24/040/00005/AM12/	Lic.No/Date:2510003250 25.05.2011	Defer Date:12.02.2013
	Decision : NC observed that comments of DIT are awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 12.2.2013.			

5	Case No.:8/11/81-ALC2/2011	Party Name:SIEPMANNS CARD SYSTEMS PVT.LTD.,	Meet No/Date:20/81-ALC2/2012 01.01.2013	Status:Approved
	HQ File :01/81/050/00077/AM12/	RLA File :03/95/040/00076/AM12/	Lic.No/Date:0310634855 07.06.2011	Defer Date:
	Decision :NC decided to ratify the norms of above AA as per written comments of C&PC vide O.M. No. 4601107010-PCII dated 7.10.2011(received on 15.1.2013) as under:			
Item to be exported		Quantity		

	Smart Card/Inlays for Smart Card	1 Kg
	Raw material allowed for import	Quantity
	1 PVC White Core Sheet (Thickness 150-250 micron)	1.05 kg/kg content in the export product
	2 PVC Transparent Overlay Sheet (Thickness 55-100 micron)	1.05 kg/kg content in the export product
	3 Relevant Integrated Circuit	Net to net
R/A may take suitable consequential action accordingly.		

6	Case No.:3/17/81-ALC2/2012	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:20/81-ALC2/2012 01.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00332/AM13/	RLA File :11/24/040/00074/AM11/	Lic.No/Date:1110025707 14.09.2011	Defer Date:12.02.2013
	Decision : NC observed that comments of MOS are awaited and decided to send a reminder to MOS to expedite comments. The case stands deferred and to be relisted on 12.2.2013.			

7	Case No.:1/51/81-ALC2/2011	Party Name:GAMESA WIND TURBINES PLTD	Meet No/Date:20/81-ALC2/2012 01.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00488/AM12/	RLA File :04/24/040/00207/AM12/	Lic.No/Date:0410129115 11.10.2011	Defer Date:12.02.2013
	Decision : NC observed that firm has requested to give some more time for reply. Hence NC decided to send a letter to firm to submit reply within 15 days. The case stands deferred and to be relisted on 12.2.2013.			

8	Case No.:33/8/81-ALC2/2012	Party Name:RELIABLE ENGINEERING INDUSTRIES	Meet No/Date:20/81-ALC2/2012 01.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00156/AM13/	RLA File :50/24/040/00008/AM12/	Lic.No/Date:5010001097 02.12.2011	Defer Date:12.02.2013
	Decision : The Committee observed that the reply from the firm is still awaited despite reminders and decided to send a final reminder to firm giving 15 days period to reply. The case stands deferred and to be re-listed on 12.2..2013.			

9	Case No.:26/45/81-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:20/81-ALC2/2012 01.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00442/AM12/	RLA File :03/95/040/00720/AM12/	Lic.No/Date:0310670275 13.12.2011	Defer Date:12.02.2013
	Decision : NC observed that comments of MOD are awaited and decided to send a reminder to MOD to expedite comments. The case stands deferred and to be relisted on 12.2..2013.			

10	Case No.:8/51/81-ALC2/2011	Party Name:ESSAR STEEL LTD.	Meet No/Date:20/81-ALC2/2012 01.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00495/AM12/	RLA File :52/24/040/00045/AM12/	Lic.No/Date:5210037639 10.01.2012	Defer Date:12.02.2013
	Decision : NC observed that comments of MOS are awaited and decided to send a reminder to MOS to expedite comments. The case stands deferred and to be relisted on 12.2.2013.			

11	Case No.:21/2/81-ALC2/2012	Party Name:ELIN ELECTRONICS LIMITED	Meet No/Date:20/81-ALC2/2012 01.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00021/AM13/	RLA File :05/23/040/00419/AM12/	Lic.No/Date:0510318690 27.02.2012	Defer Date:12.02.2013
	Decision : NC observed that DIT has sent a letter to firm to furnish information. NC decided to send a reminder to firm to furnish requisite information asked by DIT. The case stands deferred and to be relisted on 12.2.2013.			

12	Case No.:15/2/81-ALC2/2012	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:20/81-ALC2/2012 01.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00015/AM13/	RLA File :34/24/040/00271/AM12/	Lic.No/Date:3410033399 05.03.2012	Defer Date:12.02.2013
	Decision : NC observed that firm has not submitted reply despite three reminders. Hence NC decided to reject the case on ground on non submission of reply.			

13	Case No.:6/2/81-ALC2/2012	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:20/81-ALC2/2012	Status:Deferred and Re-
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			01.01.2013	indexed
	HQ File :01/81/050/00006/AM13/	RLA File :34/24/040/00264/AM12/	Lic.No/Date:3410033396 05.03.2012	Defer Date:12.02.2013
	Decision : NC observed that case is under examination at DHI. The case stands deferred and to be relisted on 12.2.2013.			
14	Case No.: 17/2/81-ALC2/2012	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:20/81-ALC2/2012 01.01.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00017/AM13/	RLA File :34/24/040/00265/AM12/	Lic.No/Date:3410033397 05.03.2012	Defer Date:12.02.2013
	Decision : NC observed that case is under examination at DHI. The case stands deferred and to be relisted on 12.2.2013.			
15	Case No.: 1/17/81-ALC2/2012	Party Name:VULCAN INDUSTRIAL ENGINEERING CO.LTD.	Meet No/Date:20/81-ALC2/2012 01.01.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00330/AM13/	RLA File :34/24/040/00292/AM12/	Lic.No/Date:3410033611 20.03.2012	Defer Date:12.02.2013
	Decision : NC observed that comments of DHI are awaited and decided to send a reminder to DHI to expedite comments. The case stands deferred and to be relisted on 12.2.2013.			
16	Case No.: 27/8/81-ALC2/2012	Party Name:JINDAL SAW LTD	Meet No/Date:20/81-ALC2/2012 01.01.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00150/AM13/	RLA File :05/23/040/00539/AM12/	Lic.No/Date:0510321565 30.03.2012	Defer Date:12.02.2013
	Decision : NC observed that reply of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 12.2.2013.			
17	Case No.: 3/2/81-ALC2/2012	Party Name:TECHNO TRACK ENGINEERS(PROP. ASHOK R. SONAWANE)	Meet No/Date:20/81-ALC2/2012 01.01.2013	Status: Approved
	HQ File :01/81/050/00003/AM13/	RLA File :31/83/040/00254/AM12/	Lic.No/Date:3110053655 04.04.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 18.1.13 as under:- 1. Net weight of export products at Sl. No.1 &2 may be specified as 36.463 MT & 44.224 MT respectively. 2. Quantity of import item may be allowed as 678.5 Mtrs. (115.07 MT after taking 20% recovery from scrap) inclusive of 2% wastage. R/A may take suitable consequential action accordingly.			
18	Case No.: 23/8/81-ALC2/2012	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:20/81-ALC2/2012 01.01.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00146/AM13/	RLA File :05/23/040/00395/AM12/	Lic.No/Date:0510322932 23.04.2012	Defer Date:12.02.2013
	Decision : NC observed that reply of the firm is still awaited despite reminder hence decided to again remind the firm to expedite the reply. The case stands deferred and to be relisted on 12.2.2013.			
19	Case No.: 44/8/81-ALC2/2012	Party Name:MIDAS CARE PHARMACEUTICALS PVT LTD	Meet No/Date:20/81-ALC2/2012 01.01.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00167/AM13/	RLA File :03/95/040/00008/AM13/	Lic.No/Date:0310691963 24.04.2012	Defer Date:12.02.2013
	Decision : NC observed that firm has not submitted reply despite three reminders. Hence NC decided to reject the case on ground on non submission of reply.			
20	Case No.: 24/8/81-ALC2/2012	Party Name:SACHIN TRADING COMPANY	Meet No/Date:20/81-ALC2/2012 01.01.2013	Status: Approved
	HQ File :01/81/050/00147/AM13/	RLA File :05/24/040/00035/AM13/	Lic.No/Date:0510323282 26.04.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O No. 30(195)011-ME dated 02.1.2013 as under:- 1. Import of Copper cathode at Sl No. 1 is allowed as 11930 kg i.e. as applied for by the firm. 2. Import of Zinc ingot at Sl No. 2 is allowed as 4273.5 kg after taking clue from SION C-1168. R/A may take suitable consequential action accordingly.			
21	Case No.: 14/8/81-ALC2/2012	Party Name:JINDAL SAW LTD	Meet No/Date:20/81-ALC2/2012 01.01.2013	Status: Deferred and Re-indexed

	HQ File :01/81/050/00137/AM13/	RLA File :05/23/040/00019/AM13/	Lic.No/Date:0510323890 03.05.2012	Defer Date:12.02.2013
	Decision : NC observed that reply of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 12.2.2013.			
22	Case No.:20/11/81-ALC2/2012	Party Name:BRG IRON & STEEL CO. PVT. LTD.,	Meet No/Date:20/81-ALC2/2012 01.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00220/AM13/	RLA File :05/23/040/00505/AM12/	Lic.No/Date:0510324315 09.05.2012	Defer Date:12.02.2013
	Decision : NC observed that comments of MOS are awaited and decided to send a reminder to MOS to expedite comments. The case stands deferred and to be relisted on 12.2.2013.			
23	Case No.:17/8/81-ALC2/2012	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:20/81-ALC2/2012 01.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00140/AM13/	RLA File :05/23/040/00035/AM13/	Lic.No/Date:0510324388 10.05.2012	Defer Date:12.02.2013
	Decision : NC observed that comments of MOS are awaited and decided to send a reminder to MOS to expedite comments. The case stands deferred and to be relisted on 12.2.2013.			
24	Case No.:30/11/81-ALC2/2012	Party Name:INDIAN TECHNOMETAL COMPANY LIMITED	Meet No/Date:20/81-ALC2/2012 01.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00230/AM13/	RLA File :05/23/040/00048/AM13/	Lic.No/Date:0510325248 17.05.2012	Defer Date:12.02.2013
	Decision : NC observed that comments of MOS are awaited and decided to send a reminder to MOS to expedite comments. The case stands deferred and to be relisted on 12.2.2013.			
25	Case No.:5/8/81-ALC2/2012	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:20/81-ALC2/2012 01.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00128/AM13/	RLA File :04/24/040/00022/AM13/	Lic.No/Date:0410136594 18.05.2012	Defer Date:12.02.2013
	Decision : NC observed that reply of the firm is still awaited despite reminder hence decided to again remind the firm to expedite the reply. The case stands deferred and to be relisted on 12.2.2013.			
26	Case No.:6/8/81-ALC2/2012	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:20/81-ALC2/2012 01.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00129/AM13/	RLA File :04/24/040/00026/AM13/	Lic.No/Date:0410136595 18.05.2012	Defer Date:12.02.2013
	Decision : NC observed that reply of the firm is still awaited despite reminder hence decided to again remind the firm to expedite the reply. The case stands deferred and to be relisted on 12.2.2013.			
27	Case No.:16/8/81-ALC2/2012	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:20/81-ALC2/2012 01.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00139/AM13/	RLA File :05/23/040/00049/AM13/	Lic.No/Date:0510325288 18.05.2012	Defer Date:12.02.2013
	Decision : NC observed that reply of the firm has been received and being forwarded to MOS for comments. The case stands deferred and to be relisted on 12.2.2013.			
28	Case No.:36/8/81-ALC2/2012	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:20/81-ALC2/2012 01.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00159/AM13/	RLA File :02/24/040/00032/AM13/	Lic.No/Date:0210177813 22.05.2012	Defer Date:12.02.2013
	Decision : NC observed that reply of the firm has been received and being forwarded to MSME for comments. The case stands deferred and to be relisted on 12.2.2013.			
29	Case No.:37/8/81-ALC2/2012	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:20/81-ALC2/2012 01.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00160/AM13/	RLA File :02/24/040/00031/AM13/	Lic.No/Date:0210177812 22.05.2012	Defer Date:12.02.2013
	Decision : NC observed that reply of the firm has been received and being forwarded to MSME for comments. The case stands deferred and to be relisted on 12.2.2013.			
30	Case No.:41/8/81-ALC2/2012	Party Name:HYDAC (INDIA) PVT. LTD.	Meet No/Date:20/81-ALC2/2012 01.01.2013	Status:Deferred and Re-indexed

	HQ File :01/81/050/00164/AM13/	RLA File :03/94/040/00080/AM13/	Lic.No/Date:0310695847 23.05.2012	Defer Date:12.02.2013
	Decision : The Committee observed that the reply from the firm is still awaited despite reminders and decided to send a final reminder to firm giving 15 days period to reply. The case stands deferred and to be re-listed on 12.2..2013.			

31	Case No.:40/8/81-ALC2/2012	Party Name:TECHNICAL CONSULTANCY & SERVICES	Meet No/Date:20/81-ALC2/2012 01.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00163/AM13/	RLA File :03/95/040/00127/AM13/	Lic.No/Date:0310696297 28.05.2012	Defer Date:12.02.2013
	Decision : NC observed that comments of DIT are awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 12.2.2013.			

32	Case No.:7/11/81-ALC2/2012	Party Name:MICRO TECH.CNC PRIVATE LIMITED	Meet No/Date:20/81-ALC2/2012 01.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00207/AM13/	RLA File :07/24/040/00096/AM13/	Lic.No/Date:0710088933 15.06.2012	Defer Date:12.02.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be relisted on 12.2..2013.			

33	Case No.:2/8/81-ALC2/2012	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:20/81-ALC2/2012 01.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00125/AM13/	RLA File :31/83/040/00037/AM13/	Lic.No/Date:3110054697 18.06.2012	Defer Date:12.02.2013
	Decision : NC observed that comments of MOS are awaited and decided to send a reminder to MOS to expedite comments. The case stands deferred and to be relisted on 12.2.2013.			

34	Case No.:6/11/81-ALC2/2012	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:20/81-ALC2/2012 01.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00206/AM13/	RLA File :31/83/040/00248/AM12/	Lic.No/Date:3110054709 18.06.2012	Defer Date:12.02.2013
	Decision : NC observed that comments of MOS are awaited and decided to send a reminder to MOS to expedite comments. The case stands deferred and to be relisted on 12.2.2013.			

35	Case No.:11/11/81-ALC2/2012	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:20/81-ALC2/2012 01.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00211/AM13/	RLA File :04/24/040/00056/AM13/	Lic.No/Date:0410137474 21.06.2012	Defer Date:12.02.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be relisted on 12.2..2013.			

36	Case No.:45/8/81-ALC2/2012	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:20/81-ALC2/2012 01.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00168/AM13/	RLA File :03/95/040/00083/AM13/	Lic.No/Date:0310699579 22.06.2012	Defer Date:12.02.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 12.2..2013.			

37	Case No.:25/11/81-ALC2/2012	Party Name:BRG IRON & STEEL CO. PVT. LTD.,	Meet No/Date:20/81-ALC2/2012 01.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00225/AM13/	RLA File :05/23/040/00082/AM13/	Lic.No/Date:0510328273 25.06.2012	Defer Date:12.02.2013
	Decision : NC observed that comments of MOS are awaited and decided to send a reminder to MOS to expedite comments. The case stands deferred and to be relisted on 12.2.2013.			

38	Case No.:24/11/81-ALC2/2012	Party Name:BRG IRON & STEEL CO. PVT. LTD.,	Meet No/Date:20/81-ALC2/2012 01.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00224/AM13/	RLA File :05/23/040/00095/AM13/	Lic.No/Date:0510328508 27.06.2012	Defer Date:12.02.2013
	Decision : NC observed that comments of MOS are awaited and decided to send a reminder to MOS to expedite comments. The case stands deferred and to be relisted on 12.2.2013.			

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39	Case No.:9/11/81-ALC2/2012	Party Name:INDUTCH COMPOSITES TECHNOLOGY PVT. LTD.	Meet No/Date:20/81-ALC2/2012 01.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00209/AM13/	RLA File :34/24/040/00088/AM13/	Lic.No/Date:3410034523 29.06.2012	Defer Date:12.02.2013
	Decision : NC observed that reply of the firm is still awaited despite reminder hence decided to again remind the firm to expedite the reply. The case stands deferred and to be relisted on 12.2.2013.			
40	Case No.:14/11/81-ALC2/2012	Party Name:KIRAN UDYOG,	Meet No/Date:20/81-ALC2/2012 01.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00214/AM13/	RLA File :09/24/040/00161/AM13/	Lic.No/Date:0910053185 04.07.2012	Defer Date:12.02.2013
	Decision : NC observed that reply of the firm has been received and forwarded to C&PC for comments. The case stands deferred and to be relisted on 12.2.2013.			
41	Case No.:1/11/81-ALC2/2012	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:20/81-ALC2/2012 01.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00201/AM13/	RLA File :04/24/040/00069/AM13/	Lic.No/Date:0410137896 05.07.2012	Defer Date:12.02.2013
	Decision : NC observed that reply of the firm is still awaited despite reminder hence decided to again remind the firm to expedite the reply. The case stands deferred and to be relisted on 12.2.2013.			
42	Case No.:2/11/81-ALC2/2012	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:20/81-ALC2/2012 01.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00202/AM13/	RLA File :04/24/040/00067/AM13/	Lic.No/Date:0410137900 05.07.2012	Defer Date:12.02.2013
	Decision : NC observed that reply of the firm is still awaited despite reminder hence decided to again remind the firm to expedite the reply. The case stands deferred and to be relisted on 12.2.2013.			
43	Case No.:3/11/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:20/81-ALC2/2012 01.01.2013	Status:Approved
	HQ File :01/81/050/00203/AM13/	RLA File :13/24/040/00018/AM13/	Lic.No/Date:1310040256 05.07.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 18.1.2013 as under:- 1. Net weight of export product may be specified as 29287 Kgs. 2. Quantity of import item at Sl. No 1 viz. Alumimium Ingots may be allowed as applied for i.e. 21137 Kgs. on net to net basis. 3. Quantity of import item No.2 viz. XPLE Compound may be allowed as applied for i.e. 8150 Kgs. on net to net basis R/A may take suitable consequential action accordingly.			
44	Case No.:4/11/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:20/81-ALC2/2012 01.01.2013	Status:Approved
	HQ File :01/81/050/00204/AM13/	RLA File :13/24/040/00017/AM13/	Lic.No/Date:1310040255 05.07.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 18.1.2013 as under:- 1. Net weight of export product may be specified as 111294 Kgs. 2. Quantity of import item at Sl. No 1 viz. Alumimium Ingots may be allowed as applied for i.e. 51082Kgs. on net to net basis. 3. Quantity of import item No.2 viz. PVC Resin may be allowed as 25447Kgs. on net to net basis as claimed by the firm. 4. Quantity of import item No.3 viz. XPLE Compound may be allowed as applied for i.e. 17800Kgs. on net to net basis R/A may take suitable consequential action accordingly.			
45	Case No.:15/11/81-ALC2/2012	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:20/81-ALC2/2012 01.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00215/AM13/	RLA File :03/95/040/00243/AM13/	Lic.No/Date:0310701351 09.07.2012	Defer Date:12.02.2013
	Decision : NC observed that reply of the firm is still awaited despite reminder hence decided to again remind the firm to expedite the reply. The case stands deferred and to be relisted on 12.2.2013.			
46	Case No.:39/13/81-ALC2/2012	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:20/81-ALC2/2012 01.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00298/AM13/	RLA File :03/95/040/00237/AM13/	Lic.No/Date:0310701722 12.07.2012	Defer Date:12.02.2013

Decision : NC observed that comments of MOS are awaited and decided to send a reminder to MOS to expedite comments. The case stands deferred and to be relisted on 12.2.2013.

47	Case No.: 27/11/81-ALC2/2012	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:20/81-ALC2/2012 01.01.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00227/AM13/	RLA File :05/23/040/00139/AM13/	Lic.No/Date:0510329928 17.07.2012	Defer Date:12.02.2013
	Decision : NC observed that case is under examination at DIPP. The case stands deferred and to be relisted on 12.2.2013.			

48	Case No.: 18/11/81-ALC2/2012	Party Name:SHIVA STAINLESS STEEL PVT. LTD.,	Meet No/Date:20/81-ALC2/2012 01.01.2013	Status: Approved
	HQ File :01/81/050/00218/AM13/	RLA File :05/24/040/00142/AM13/	Lic.No/Date:0510329956 18.07.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 18.1.2013 as under:- Keeping in view inability expressed by the firm in giving quantities of export items and import items in Nos. and taking clue from SIONs C-832 and C-22, Advance Authorisation is ratified as under: 1. Words “containing 87980Kgs. of Prime Stainless Steel Cod Rolled Circles (Grade 201)” may be suffixed with the description of export product. 2. Words “of relevant thickness” may be suffixed with the description of import item and quantity of import item may be allowed as 96778Kgs. inclusive of wastage of 10 %. R/A may take suitable consequential action accordingly.			

49	Case No.: 2/17/81-ALC2/2012	Party Name:WELSPUN CORP LTD.	Meet No/Date:20/81-ALC2/2012 01.01.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00331/AM13/	RLA File :34/24/040/00100/AM13/	Lic.No/Date:3410034666 18.07.2012	Defer Date:12.02.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be relisted on 01.01.2013.			

50	Case No.: 6/17/81-ALC2/2012	Party Name:SRI TOOLS INDUSTRIES,	Meet No/Date:20/81-ALC2/2012 01.01.2013	Status: Approved
	HQ File :01/81/050/00335/AM13/	RLA File :30/24/040/00021/AM13/	Lic.No/Date:3010087679 18.07.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 18.1.2013 as under:- 1. Quantities of import items at Sl. No 1, 2 & 3 may be allowed on net to net basis with accountability clause. . R/A may take suitable consequential action accordingly.			

51	Case No.: 29/11/81-ALC2/2012	Party Name:KUMAR ENGINEERING WORKS	Meet No/Date:20/81-ALC2/2012 01.01.2013	Status: Approved
	HQ File :01/81/050/00229/AM13/	RLA File :05/23/040/00138/AM13/	Lic.No/Date:0510330165 19.07.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 18.1.2013 as under:- 1. Words “containing 136363Kgs Stainless Steel” may be suffixed with the description of export product. 2. Words “of relevant thickness and grade ” may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 150000Kgs. inclusive of a wastage of 10 %. R/A may take suitable consequential action accordingly.			

52	Case No.: 31/11/81-ALC2/2012	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:20/81-ALC2/2012 01.01.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00231/AM13/	RLA File :34/24/040/00101/AM13/	Lic.No/Date:3410034693 23.07.2012	Defer Date:12.02.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be relisted on 12.2.2013.			

53	Case No.: 28/11/81-ALC2/2012	Party Name:SHIVA UTENSILS INDUSTRIES PVT. LTD.,	Meet No/Date:20/81-ALC2/2012 01.01.2013	Status: Approved
	HQ File :01/81/050/00228/AM13/	RLA File :05/24/040/00157/AM13/	Lic.No/Date:0510330728 26.07.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 18.1.2013 as under:- Keeping in view inability expressed by the firm in giving quantities of export items and import items in Nos. and taking clue from SIONs C-832 and C-22, Advance Authorisation is ratified as under:			

1. Words "containing 160870 Kgs. of Cold Rolled Stainless Steel Circles (Grade 201)" may be suffixed with the description of export product.
 2. Words "of relevant thickness" may be suffixed with the description of import item and quantity of import item may be allowed as 176957 Kgs. inclusive of wastage of 10 %.
- R/A may take suitable consequential action accordingly.

54	Case No.:19/11/81-ALC2/2012	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:20/81-ALC2/2012 01.01.2013	Status:Approved
	HQ File :01/81/050/00219/AM13/	RLA File :05/24/040/00168/AM13/	Lic.No/Date:0510331816 09.08.2012	Defer Date:
	Decision :NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(14)011-ME dated 21.12.2012 as under:- The above AA is ratified on repeat basis as per earlier AA No. 051031170 dated 9.12.2012 and 0510317277 dated 10.2.2012. Accordingly import is allowed 441 MT i.e. as applied for by the firm. R/A may take suitable consequential action accordingly.			

55	Case No.:38/13/81-ALC2/2012	Party Name:TECHNO TRACK ENGINEERS(PROP. ASHOK R. SONAWANE)	Meet No/Date:20/81-ALC2/2012 01.01.2013	Status:Approved
	HQ File :01/81/050/00297/AM13/	RLA File :31/83/040/00090/AM13/	Lic.No/Date:3110055378 13.08.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 18.1.2013 as under:- 1. Net weight of export products at Sl. No.1 & 2 may be specified as 31.02 MT &37.33 MT respectively. 2. Quantity of import item may be allowed as 574.63Mtrs. (97.43 MT after taking 20% recovery from scrap) inclusive of 2% wastage. R/A may take suitable consequential action accordingly.			

56	Case No.:5/17/81-ALC2/2012	Party Name:TECHNO TRACK ENGINEERS(PROP. ASHOK R. SONAWANE)	Meet No/Date:20/81-ALC2/2012 01.01.2013	Status:Approved
	HQ File :01/81/050/00334/AM13/	RLA File :31/83/040/00095/AM13/	Lic.No/Date:3110055450 21.08.2012	Defer Date:
	Decision : : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 18.1.2013 as under:- Advance Authorization is ratified as under on repeat basis as per Advance Authorization No. 3110051773 dated 07.12.2011ratified in Norms Committee Meeting No. 5/81 dated 05/06/2012: 1. Net weight of export products at Sl. No.1 & 2 may be specified as 30.52 MT & 23.79 MT respectively. 2. Quantity of import item may be allowed as 567Mtrs. (76.42 MT after taking 20% recovery from scrap) inclusive of 2% wastage. R/A may take suitable consequential action accordingly.			

57	Case No.:37/13/81-ALC2/2012	Party Name:M/S ATOZ EXPORTS,	Meet No/Date:20/81-ALC2/2012 01.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00296/AM13/	RLA File :29/24/040/00003/AM13/	Lic.No/Date:2910018416 27.08.2012	Defer Date:12.02.2013
	Decision :NC decided to send a letter to firm to submit requisite information as required by MSME vide U.O. No. 30(265)2011-ME dated 11.12.2012 (copy enclosed). The case stands deferred and to be relisted on 12.2.2013.			

58	Case No.:21/17/81-ALC2/2012	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:20/81-ALC2/2012 01.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00350/AM13/	RLA File :32/24/040/00029/AM13/	Lic.No/Date:3210056753 31.08.2012	Defer Date:12.02.2013
	Decision : NC observed that comments of DHI are awaited and decided to send a reminder to DHI to expedite comments. The case stands deferred and to be relisted on 01.1.2013.			

59	Case No.:24/17/81-ALC2/2012	Party Name:WELSPUN CORP LTD.	Meet No/Date:20/81-ALC2/2012 01.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00353/AM13/	RLA File :34/24/040/00149/AM13/	Lic.No/Date:3410035052 03.09.2012	Defer Date:12.02.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be relisted on 12.2.2013.			

60	Case No.:25/17/81-ALC2/2012	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:20/81-ALC2/2012 01.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00354/AM13/	RLA File :34/24/040/00147/AM13/	Lic.No/Date:3410035104 10.09.2012	Defer Date:12.02.2013
	Decision :NC decided to send a letter to firm to submit requisite information as required by DHI vide U.O.No. 3(50)12-TSW dated 12.12.2012 (copy enclosed). The case stands deferred and to be relisted on			

12.2.2013.

61	Case No.:27/17/81-ALC2/2012	Party Name:WELSPUN CORP LTD.	Meet No/Date:20/81-ALC2/2012 01.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00356/AM13/	RLA File :34/24/040/00156/AM13/	Lic.No/Date:3410035139 13.09.2012	Defer Date:12.02.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be relisted on 12.2.2013.			

62	Case No.:10/17/81-ALC2/2012	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:20/81-ALC2/2012 01.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00339/AM13/	RLA File :05/23/040/00213/AM13/	Lic.No/Date:0510334912 17.09.2012	Defer Date:12.02.2013
	Decision : NC observed that reply of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 12.2.2013.			

63	Case No.:40/13/81-ALC2/2012	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:20/81-ALC2/2012 01.01.2013	Status:Withdraw
	HQ File :01/81/050/00299/AM13/	RLA File :05/24/040/00222/AM13/	Lic.No/Date:0510335136 19.09.2012	Defer Date:12.02.2013
	Decision : NC decided to withdraw the case as the case is already approved in NC M.No. 1781 dated 20.11.12.			

64	Case No.:13/17/81-ALC2/2012	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:20/81-ALC2/2012 01.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00342/AM13/	RLA File :10/24/040/00048/AM13/	Lic.No/Date:1010051258 20.09.2012	Defer Date:12.02.2013
	Decision : NC observed that comments of DIT are awaited and decided to send a reminder to DIT to expedite comments. The case stands deferred and to be relisted on 12.2.2013.			

65	Case No.:26/17/81-ALC2/2012	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:20/81-ALC2/2012 01.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00355/AM13/	RLA File :34/24/040/00160/AM13/	Lic.No/Date:3410035203 21.09.2012	Defer Date:12.02.2013
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 18.1.2013 as under:- 1. Detailed calculations for quantity of import item supported by size of Aluminium conductor and Aluminium Clad Steel Wire in the export product. 2. Justification for claiming 5 % wastage on import item No. 2 indicating the stage wise wastage at different stages of manufacture. The case stands deferred and to be relisted on 12.2.2013.			

66	Case No.:2/14/81-ALC2/2012	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:20/81-ALC2/2012 01.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00301/AM13/	RLA File :05/24/040/00224/AM13/	Lic.No/Date:0510335422 24.09.2012	Defer Date:12.02.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be relisted on 12.2.2013.			

67	Case No.:11/17/81-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/81-ALC2/2012 01.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00340/AM13/	RLA File :09/24/040/00291/AM13/	Lic.No/Date:0910053888 24.09.2012	Defer Date:12.02.2013
	Decision : NC decided to send a letter to firm to submit following information as required by DHI vide U.O. No. 3(138)2012TSW(B)401 dated 6.12.2012 as under:- 1 Information as per SI No 3,4,5&11 of SDF. 2 End use of item No 23 in the manufacture of export product. The case stands deferred and to be relisted on 12.2.2013.			

68	Case No.:12/17/81-ALC2/2012	Party Name:JMW INDIA (P) LTD.	Meet No/Date:20/81-ALC2/2012 01.01.2013	Status:Approved
	HQ File :01/81/050/00341/AM13/	RLA File :05/23/040/00232/AM13/	Lic.No/Date:0510335428 24.09.2012	Defer Date:

Decision :NC decided to ratify the norms of above AA as per written comments of MSME vide U.O No. 30(264)-2011 dated 10.12.2012 as under:-
The above AA is ratified on repeat basis as per earlier AA 0510330389 dated 24.7.2009 as under:
The import is allowed as 1.02 kg/kg content in the export product.
R/A may take suitable consequential action accordingly.

69	Case No.: 18/17/81-ALC2/2012	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:20/81-ALC2/2012 01.01.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00347/AM13/	RLA File :02/24/040/00103/AM13/	Lic.No/Date:0210182610 27.09.2012	Defer Date:12.02.2013
	Decision : NC decided to send a letter to firm to submit following information as required by MSME vide U.O. No. 30(263)2011 dated 10.12.2012 as under:- 1. Details of the product to be exported i.e. size, specification alongwith drawings etc. 2. Size and specifications of the imported aluminium sheet. 3. Process of manufacturing the export product. 4. Use of any indigenous raw material /component etc. The case stands deferred and to be relisted on 12.2.2013.			

70	Case No.: 19/17/81-ALC2/2012	Party Name:EVEREADY INDUSTRIES INDIA LTD.	Meet No/Date:20/81-ALC2/2012 01.01.2013	Status: Approved
	HQ File :01/81/050/00348/AM13/	RLA File :02/24/040/00106/AM13/	Lic.No/Date:0210182612 27.09.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide UO dated 18.1.2013 as under:- Advance Authorisation may be ratified as under on repeat basis as per Advance Authorization No.0210144901 dated 12.07.2010 ratified in Norms Committee Meeting No. 8/81 dated 24.05.2011: 1. Net weight of 882 MT may be added with the quantity of export product. 2. After taking clue from SION C-1757, quantities of items of import may be allowed as under: a) Quantity of import item at S.No.1 may be allowed as 146970 Kgs. inclusive of 3.5 % wastage. b) Quantities of import items at S.No. 2 & 6 to 8 may be allowed as applied for inclusive of 1 % wastage. c) Quantity of import items at Sl. No. 3 may be allowed upto 2% of fob value of exports. d) Quantities of import items at Sl.No. 4 & 5 may be allowed as 291980 Kgs. & 21274 Kgs. respectively inclusive of 1 % wastage. e) Quantity of import item at Sl. No. 9 may be allowed as 1.02 mtr./mtr.content in the export product f) Quantities of import items at Sl.No. 10 & 14 may be allowed as applied for on net to net basis. g) Quantities of import items at Sl.No. 11, 12 & 13 may be allowed as per packing policy R/A may take suitable consequential action accordingly.			

71	Case No.:20/17/81-ALC2/2012	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG PLTD.	Meet No/Date:20/81-ALC2/2012 01.01.2013	Status:Approved
	HQ File :01/81/050/00349/AM13/	RLA File :07/24/040/00269/AM13/	Lic.No/Date:0710091062 28.09.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of C&PC vide OM No 4601184009-PC-II dated 1.1.2013 as under:-			
	Item to be exported	Quantity		
	Plastic Moulded Components B Cover zombie II	1 No.		
	Raw material allowed for import	Quantity		
	1 Relevant Polycarbonate resin 2 Relevant QK 1021 PIN Bridge	1.05 kg/kg content in the export product Net to net.		
	R/A may take suitable consequential action accordingly.			

72	Case No.: 9/17/81-ALC2/2012	Party Name:PREMIER INGOTS & METALS PVT. LTD.	Meet No/Date:20/81-ALC2/2012 01.01.2013	Status: Deferred and Re-indexed
	HQ File :01/81/050/00338/AM13/	RLA File :05/24/040/00248/AM13/	Lic.No/Date:0510336577 05.10.2012	Defer Date:12.02.2013

Decision :NC decided to send a letter to firm to submit following information as required by MSME vide U.O. No 30(262)2011 dated 10.12.2012 as under:-
 1 Chemical composition showing quantity of different metals in all the three exports products.
 2 Process of manufacturing and stage wise wastage justification.
 The case stands deferred and to be relisted on 12.2.2013.

73	Case No.: 23/17/81-ALC2/2012	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:20/81-ALC2/2012 01.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00352/AM13/	RLA File :56/24/040/00021/AM13/	Lic.No/Date:5610001142 08.10.2012	Defer Date:12.02.2013
	Decision : NC observed that comments of MOS are awaited and decided to send a reminder to MOS to expedite comments. The case stands deferred and to be relisted on 12.2.2013.			

74	Case No.: 7/17/81-ALC2/2012	Party Name:CODINA METALIC PRIVATE LIMITED	Meet No/Date:20/81-ALC2/2012 01.01.2013	Status:Approved
	HQ File :01/81/050/00336/AM13/	RLA File :04/24/040/00145/AM13/	Lic.No/Date:0410140552 17.10.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide UO dated 18.1.2013 as under:- 1. Words “595 X 595 x 1.5 mm” may be suffixed with the description of export product. 2. Words “30000 x 650 x 1.5 mm” may be suffixed with the description of import item and its quantity may be allowed as given in Advance Authorisation i.e. 8715 Sq. Mtrs. inclusive of wastage of 5% R/A may take suitable consequential action accordingly.			

75	Case No.: 14/17/81-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:20/81-ALC2/2012 01.01.2013	Status:Approved
	HQ File :01/81/050/00343/AM13/	RLA File :06/24/040/00025/AM13/	Lic.No/Date:0610029308 17.10.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(142)2012TSW(B)399 dated 6.12.2012 as under:- The above AA is ratified on repeat basis as per earlier AA No 0610025693 dated 31.1.2012. R/A may take suitable consequential action accordingly.			

76	Case No.: 16/17/81-ALC2/2012	Party Name:MANAKSIA LTD.(FORMERLY HINDUSTHAN SEALS LTD.)	Meet No/Date:20/81-ALC2/2012 01.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00345/AM13/	RLA File :02/24/040/00114/AM13/	Lic.No/Date:0210183278 17.10.2012	Defer Date:12.02.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be relisted on 12.2.2013.			

77	Case No.: 8/17/81-ALC2/2012	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:20/81-ALC2/2012 01.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00337/AM13/	RLA File :13/24/040/00030/AM13/	Lic.No/Date:1310041387 18.10.2012	Defer Date:12.02.2013
	Decision : NC decided to send a letter to firm to submit following information as per written comments of MSME vide U.O. No 30(267)2011-ME dated 11.12.2012 as under:- 1 Details of composition of whole drained battery scrap RAINS indicating various material and their contents. 2 Copy of NOC from MoEF to process hazardous chemical. 3 Process of manufacturing and wastage therein. The case stands deferred and to be relisted on 12.2.2013.			

78	Case No.: 15/17/81-ALC2/2012	Party Name:GEM ELECTRO MECHANICALS PVT. LTD.,	Meet No/Date:20/81-ALC2/2012 01.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00344/AM13/	RLA File :13/24/040/00031/AM13/	Lic.No/Date:1310041407 23.10.2012	Defer Date:12.02.2013
	Decision : NC decided to send a letter to firm to submit following information as required by DIPP vide U.O. dated 18.1.2013 as under:- 1. Separate quantities each type of Lead in Wire in Nos. &Kgs. 2. Information in respect of Sl. No. 5 of Standard Deficiency Format for each type of Lead in Wire. The case stands deferred and to be relisted on 12.2.2013.			

79	Case No.:4/17/81-ALC2/2012	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:20/81-ALC2/2012 01.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00333/AM13/	RLA File :08/24/040/00265/AM13/	Lic.No/Date:0810116090 02.11.2012	Defer Date:12.02.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a reminder to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 12.2..2013.			

80	Case No.:22/17/81-ALC2/2012	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:20/81-ALC2/2012 01.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00351/AM13/	RLA File :07/24/040/00319/AM13/	Lic.No/Date:0710091838 08.11.2012	Defer Date:12.02.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a reminder to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 12.2..2013.			

81	Case No.:1/20/81-ALC2/2012	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:20/81-ALC2/2012 01.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00377/AM13/	RLA File :08/24/040/00278/AM13/	Lic.No/Date:0810116824 12.12.2012	Defer Date:12.02.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 12.2..2013.			

82	Case No.:2/20/81-ALC2/2012	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:20/81-ALC2/2012 01.01.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00378/AM13/	RLA File :08/24/040/00318/AM13/	Lic.No/Date:0810116929 18.12.2012	Defer Date:12.02.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 12.2..2013.			

Offline Agenda 1.1.2013

_ SI No. 308

CASE NO. AR- 133	M/s. Indian Technomac Co. Ltd.
Meeting No. 20/81	F.No.01/81/050/013/AM12/DES-II
Dated:1.1.2013	Advance Licence No. 0510288079 dated 15.04.2011
	RLA's F.No. 05/23/40/016/AM12

Decision : The Committee observed that the reply from the firm is still awaited despite reminders and decided to send a final reminder to firm giving 15 days period to reply. The case stands deferred and to be relisted on 12.2..2013.

SI No 309

CASE NO. AR- 100	M/s. Siechem Technologies Pvt. Ltd
Meeting No. 20/81	F.No.01/81/050/56/AM12/DES-II
Dated:1.1.2013	Advance Licence No. 0410124253 dated 20.5.2011
	RLA's F.No.04/24/040/0049/AM12

Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be relisted on 12.2.2013.

Case No 310

CASE NO. AR- 101	M/s. Siechem Technologies Pvt. Ltd
Meeting No. 20/81	F.No.01/81/050/38/AM12/DES-II
Dated:1.1.2013	Advance Licence No. 0410123941 dated 10.5.2011
	RLA's F.No.04/24/040/0037/AM12

Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be relisted on 12.2.2013.

SI No. 311

CASE NO. AR- 45	M/s. Narayan Powertech Pvt. Ltd.
Meeting No. 20/81	F.No.01/80/50/0241/AM06/DES-II
Dated:1.1.2013	Advance Licence No. 3410015084 dated 29.12.2005

Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be relisted on 12.2.2013.

SI No. 312

CASE NO. AR- 02	M/s. Helvoet Rubber & Plastic Technologies (India) Pvt. Ltd.
Meeting No. 20/81	F.No.01/87/50/0634/AM07/DES-II 01/87/050/1346/AM06/DES-II 01/87/050/0355/AM06/DES-II
Dated:1.1.2013	Advance Licence No. i 3110026900 dated 16.10.2006 ii 3110023827 dated 08.02.2006 iii 3110020969 dated 28.06.2005

Decision :NC observed that reply of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be relisted on 12.2.2013.

SI No. 313

CASE NO. AR- 30	M/s. BHEL
Meeting No. 20/81	01/81/50/ 518/AM10/DES-II
Dated:1.1.2013	AA No.1110021483 dtd 24.12.2009

Decision :NC decided to modify the norms of above AA as per written comments of DHI vide U.O. No. 3(33)010TSW(B)4 dated 27.12.2012 as under:-

- i. Import item No. 2&3 is allowed as applied for by the firm.
R/A may take suitable consequential action accordingly.

SI No. 314

CASE NO. AR- 31	M/s. BHEL
Meeting No. 20/81	01/81/50/ 397/AM11/DES-II
Dated:1.1.2013	AA No.1110023344 dtd 12.10.2010

Decision :NC decided to reject the request of firm for modification of norms in r/o above AA as per written comments of DHI vide U.O. No. 3(33)2010TSW(B)/5 dated 27.12.2012 as under:-

The above AA is ratified as per existing SION C-283. In case existing SION does not meet the requirement of certain inputs , firm is advised to seek amendment in the existing SION as per procedure.

R/A may take suitable consequential action accordingly.

SI No. 315

CASE NO. AR- 46	M/s. Vijai Electricals Ltd.
Meeting No. 20/81	01/81/50/175/AM-08/DES-II
Dated:1.1.2013	AA No. 0910030766 dated 05.07.2007
	RLA F.No. 09/24/040/79/AM08

Decision :NC decided to ratify the norms of above AA as per written comments of DHI vide Uo No 3(55)2012/TSW(B)/1 dated 1.1.2013 as under:-

The above AA is ratified on repeat basis as per earlier AA No. 0910046125 dated 29.3.2011 ratified in NC M.No. 29/81 dated 11.10.2011.

R/A may take suitable consequential action accordingly.

SI No. 316

CASE NO. AR- 47	M/s. Powerica limited
Meeting No. 20/81	01/81/162/385/AM-13/DES-II
Dated:1.1.2013	AA No. 0710080684 dated 15.07.2011
	RLA F.No 07/24/040/119/AM-12

Decision :The case is under examination at DHI. The case stands deferred and to be relisted on 12.2.2013.

SI. No. 317

CASE No. AR-54	M/s Stera Engineering India (P) Ltd.
Meeting No. 20/81	01/81/50/175/AM-11/DES-II
Dated:1.1.2013	AA No. 0410116884 dated 01.09.2010
	RLA F.No. 04/24/040/00117/AM11

Decision :NC decided to send a letter to firm to submit requisite information as required by MSME vide U.O. No. 30(141)2011-ME dated 29.11.2012(copy enclosed) The case stands deferred and to be relisted on 12.2.2013.

SI. No. 318

CASE No. AR-55	M/s TTP Technologies (P) Ltd.
Meeting No. 20/81	01/81/50/243/AM-12/DES-II
Dated:1.1.2013	AA No. 0710082170 dated 09.09.2011
	RLA F.No. 07/24/040/00220/AM12

Decision :NC decided to reject the request of firm to modify the norms of above AA as per written comments of DHI vide U.O. No.3(97)2008TSW(B)/2 dated 27.12.2012 .

R/A may take suitable consequential action accordingly.

SI. No. 319

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CASE No. AR-56	M/s TTP Technologies (P) Ltd.
Meeting No. 20/81	01/81/50/629/AM-11/DES-II
Dated:1.1.2013	AA No. 0710077933 dated 09.03.2011
	RLA F.No. 07/24/040/00496/AM11

Decision : NC decided to reject the request of firm to modify the norms of above AA as per written comments of DHI vide U.O. No.3(97)2008TSW(B)/2 dated 27.12.2012 .

R/A may take suitable consequential action accordingly.

Sl. No. 320

CASE No. AR-62	M/s Raychem RPG(P) Ltd., Mumbai
Meeting No. 20/81	01/81/162/456/AM-13/DES-II
Dated:1.1.2013	Annual AA No. 0310622958 dated 23.03.2011

Decision :NC observed that the case is under examination at DIPP. The case stands deferred and to be relisted on 12.2.2013.

PART – C – DEFERRED

Sl No. 71

CASE NO. C- 05	M/s. Aster Pvt. Ltd.
Meeting No. 20/81	F.No. 01/81/162/451/AM12DES-II
Dated:1.1.2013	Clarification sought as to whether DEPB benefit is available under entry at SIno. 24 of the product group "Engineering" on export of "Galvanised Towers and Parts with Accessories"

Decision : NC observed that comments of DIPP have been received on the similar matter in the case of M/s KEC International Ltd.. NC decided to forward the comments of DIPP to DEPB Committee for taking a view on the matter.

Sl No. 72

CASE NO. C- 13	M/s Sunark Alumunium Industries (P) Ltd.
Meeting No. 20/81	F.No.01/81/162/399/AM'13/DES-II
Dated:1.1.2013	Request for fixation of SION for export product Alumunium Powder / Aluminium Grit

Decision :NC decided to send a letter to EPC as per written comments of DIPP vide U.O. No. 7/293/2012-TSWs dated 2.1.2013, to submit production and consumption details, duly certified by CA from other manufacturers/ exporters of alumunium powder /grit. The case stands deferred and to be relisted on 12.2.2013.
